GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1165 ANSWERED ON:05.03.2013 PRIVATE DETECTIVE AGENCIES Rana Shri Jagdish Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the activities of private detective agencies in various parts of the country;
- (b) if so, the details thereof;
- (c) whether the Union Government proposes to regulate the activities of private detective agencies and bring them within the ambit of law;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): According to the information obtained by Ministry of Home Affairs from the Association of Private Detectives and Investigators (APDI), the services provided by the private detective agencies are broadly in the nature of personal and private investigations, pre-employment verification, pre-matrimonial research, post-matrimonial investigation, credit card fraud investigation, identification of thefts, missing persons location matters, investigation of copy right violations, etc.
- (c) to (e): The Private Detective Agencies (Regulation) Bill, 2007 was introduced in Rajya Sabha on 13th August, 2007. The main purpose of the Bill was to ensure that the private detective agencies work within the ambit of law and are accountable to a regulatory mechanism. The Bill was referred to the Department-related Parliamentary Standing Committee on Home Affairs on 17.8.2007. The Committee presented its report in both the Houses of Parliament on 13.2.2009. The Committee desired that the Ministry may have a re-look at the provisions of the Bill in the light of its report. The matter is being re-looked into in the Ministry.